DA No.1861/1996

New Delhi, this 3rd day of September, 1996

Hon ble Shri A.V. Haridasan, VC(J) Hon ble Shri R.K. Ahooja, Member(A)

Shri F.L. Das RZF-1/172, Mahavir Enclave, New Delhi .. Applicant

(By Shri S. Mukherjee, Advocate)

Vs.

Union of India, through

- Secretary m/Defence, New Delhi
- Sr. Admn. Officer.
 m/Defence
 C-II, Hutmets Dalhousie Road
 New Delhi-11

Respondents

ORDER (oral)

Hon'ble Shri A.V. Haridasan, VC(3)

The applicant who retired from service on superannuation in March, 1981 has filed this application seeking the following reliefs:

- i) Panel prepared by DPC/review DPC in pursuance of court order be scrutinised;
- ii) To scrutinise the facts whether those directed recruited UPSC qualified Assistants given preference in promotion were reverted

In his application, he has mentioned about the Supreme Court's ruling which directed re-examination of seniority but no copy of the court's order is annexed. What was the direction given by the Supreme Court in that order has also not been spelt out in the application. It seems the applicant has made representation for extending him the benefit of the judgement for which he received rejection in the year 1990. His repeated

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representation also met with the same fate.

His last representation was answered in the negative in the year 1992. The applicant has now come forward with this application seeking the above reliefs. We are of the considered view that we can not entertain this application primarily for the reason that his agrievance arose was back in the year 1981 prior to 3 years of the date of Administrative Tribunals Act, 1985. and as such it is barred by limitation.

This application is, therefore, rejected under Section 19(3) of the AT Act, 1985.

(R.K. Ahdoja) Member(A)

(A.V. Haridasan) Vice-Chairman(J)

/gtv/